(d) No work-centres as such have been opened under the auspices of the Government of India or the Armed Forces for issueless widows of deceased servicemen or for disabled servicemen.]

## EXCHANGE OF AIR FORCE PERSONNEL BETWEEN INDIA AND INDONESIA

\*488. MOULANA M. FARUQI: Will the Minister for DEFENCE be pleased to state:

(a) whether an agreement has been entered into between the Governments of India and Indonesia for the interchange of air force personnel between the countries; and

(b) if so, the number of personnel, so far, sent to that country and how many have come to India in pursuance of that agreement?

THE MINISTER FOR DEFENCE (DR. K. N. KATJU): (a) Yes.

(b) None so far.

#### LIFE OF COAL FIELDS IN PENCH VALLEY

\*494. DR. SHRIMATI SEETA PAR-MANAND: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) the life of the coal fields of the Pench Valley of Madhya Pradesh; and

(b) when this survey was last made?

THE MINISTER FOR NATURAL RE-SOURCES (SHRI K. D. MALAVIYA): (a) The total reserves of workable coal in the Pench Valley (Chhind-wara), Madhya Pradesh was estimated at 91,435,949 tons by the Indian Coalfields Committee, 1946. The life of these coalfields at the present annual rate of output of about 2 million tons can be taken as approximately 45 years.

(b) Between 1923 and 1925.

### **POST-GRADUATE TRAINING IN PRINTING**

\*495. MOULANA M. FARUQI: Will the Minister for EDUCATION be pleased to state:

(a) whether there is a proposal before Government to start a college for the purpose of imparting postgraduate training in printing; and

(b) if so, what steps have so far been taken by Government in that direction?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Government have no such proposal under consideration at present.

(b) Does not arise.

## PRICE OF BRAZILIAN AND INDIAN MICA PAID BY THE UNITED STATES OF AMERICA

\*496. SHRI R. G. AGARWALA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether it is a fact that for their stockpiling programme the United States Government were paying the same prices for Brazilian and Indian mica since 1952;

(b) whether the United States Government have now given an all-round increase of 20 per cent, on an average for Brazilian mica only;

(c) whether the Indian mica industry has represented to Government that the same increase in prices should be given by the United States Government for Indian mica also; and

(d) what steps have been taken by Government in the matter?

THE MINISTER FOR NATURAL RE-SOURCES (SHRI K. D. MALAVIYA): (a) and (b). It has been ascertained that on representations from Brazilian Government, United States Government have established different ceil3845 Written Answers [ RAJYA SABHA ]

ings for Brazilian and Indian mica with effect from January 1955. Generally dollar prices for Brazilian mica are 20 per cent, higher than for Indian mica in most grades though in a few cases prices for Indian mica are higher. United States Government are reported to have stated that prices are based on negotiations with individual contractors. Commercial importers state that the Brazilian preferential exchange rate gives the producer some extra margin.

(c) Yes, Sir.

(d) The matter is under consideration.

# SURVEY OF INDIA'S FOREIGN ASSETS AND LIABILITIES BY THE RESERVE BANK

\*500. Shrimati PARVATHI KRISH-NAN: Will the Minister for FINANCE be pleased to refer to page 11 of his speech on Economic Policy on the 20th December, 1954 and state:

(a) whether the re-survey of India's foreign and liabilities assets undertaken by the Reserve Bank has been completed and the report there on submitted to Government;

(b) if so, whether a copy of the same will be laid on the Table of the Sabha; and

(c) if the answer to part (a) above be in the negative, at what stage is the work at present and when will the Report be available?

THE MINISTER FOR FINANCE <SHRI C. D. DESHMUKH): (a) No, Sir.

(b) Does not arise, but a copy of the report when published will be supplied to the Library of the House.

(c) The tabulation of the data received under the survey has already been completed. The drafting of the report has been taken in hand by the Reserve Bank of India- and the report is expected to be completed by about May next.

# to Ouestions **RENT FOR THE GROUNDS AT AVADI** COLLECTED FROM THE CONGRESS PARTY

\*502. Shrimati PARVATHI KRISH-NAN: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that the grounds at Avadi on which the Annual Session of the Congress Party was recently held belong to the Defence Ministry:

(b) if the answer to part (a) be in the affirmative, whether any rent was collected from the Congress Party for the use of the above grounds; and

(c) if so, how much?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) No.

(b) and (c). Do not arise.

# BRIBERY AND CORRUPTION AMONG **EMPLOYEES OF THE CUSTOMS DEPARTMENT**

\*503. MOULANA M. FARUQI: Will the Minister for FINANCE be pleased to state what steps Government propose to take for the prevention of corruption and bribery among employees of the Customs Department?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): Customs employees like other Government employees are governed by the law relating to the prevention of corruption viz. Sections 161-165 of the Indian Penal Code and the Prevention of Corruption Act, 1947. Wherever the complicity of officers is specifically established severe departmental action is taken against the officers concerned. In cases where there is a prima facie case for prosecution, the matter is handed over to the Special Police Establishment for investigation and the launching of necessary prosecution. All the Supervisory and Intelligence officers and other employees of the Customs Department have been directed to be vigilent in regard to bribery and corruption and to take

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